

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
NAVALMAR SHIPPING (INDIA) PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Navalmar Shipping (India) Private Limited
2.	Date of incorporation of corporate debtor	16.01.2002
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63032KA2002PTC030002
5.	Address of the registered office and principal office (if any) of corporate debtor	No.207/208, Sunrise Chambers, 2nd Floor, #22 Ulsoor Road Bangalore, Karnataka – 560042
6.	Date of closure of Insolvency Resolution Process	18.05.2026
7.	Liquidation commencement date of corporate debtor	19.05.2026 (Copy of order received on 09.06.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
9.	Address and e-mail of the liquidator, as registered with the Board	Address: H-35, 1 st Floor Jangpura Extension, Jungpura, South Delhi, New Delhi – 110014. Email id: ipe@npvca.in
10.	Address and e-mail to be used for correspondence with the liquidator	Correspondence Address: 10 th Floor, 1003, Zion Z1, Near Avalon Hotel, Sindhu Bhavan Road, Thaltej, Ahmedabad – 380054 Process Email id: liq.navalmar@npvinsolvency.in
11.	Last date for submission of claims	09.07.2026 i.e. 30 days from the receipt of liquidation order

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench, has ordered the commencement of a liquidation of the Navalmar Shipping (India) Private Limited on 19-05-2026. (Copy of order received on 09.06.2026).

The stakeholders of Navalmar Shipping (India) Private Limited are hereby called upon to submit their claims with proof on or before 09.07.2026 to the liquidator at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]



**IPE- NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)**

Through its Director - Mr. Janak Jagjivan Shah

Appointed as Liquidator

In the matter of Navalmar Shipping (India) Private Limited

IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021

AFA Validity upto: December 31, 2026

Email for Correspondence: liq.navalmar@npvinsolvency.in

Date: 12.06.2026

Place: Ahmedabad



CHANGE OF NAME

CHANGE OF NAME

ಭಾರತೀಯ ಸ್ಟೇಟ್ ಬ್ಯಾಂಕ್
 ಹೋಮ್ ಲೋನ್ ಸೆಂಟರ್ ಮಲ್ಲೇಶ್ವರಂ (41161), ನಂ. 97, ರೈಲ್ವೆ ಹಾಬಿಲ್ ರಸ್ತೆ
 ಫೋನ್ : 080 25943732, 25943720, ಫ್ಯಾಕ್ಸ್ : 080 25943729/3730

ಸಂಖ್ಯೆ : ಬೆಂಗಳೂರು
ತಾರೀಖು : 01.06.2026

6) ಕೆನಡಾ ವ್ಯಾಪ್ತಿಯ ಶಾಖೆಯು ಭೌತಿಕವಾಗಿ
ಇಂಗ್ಲಿಷ್, "ಕುವೆಂಟ್", ಮತ್ತು "ಎನಿವೆಲ್ಯೂ" ಸಭೆ

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